

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.73/2003 in O.A.NO.2157/2002

Thursday, this the 16th day of October, 2003

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

Shashi Kala & 72 Others, d/o Sh. Shyam Babu
r/o LIG Flat No.20, Pkt-3
Sector-2, Rohini, Delhi and 72 others ..Applicants
(By Advocate: Shri Jagdev Singh for Dr. Surat Singh)

Versus

Dr. P.S.Das Gupta
Medical Superintendent
Dr. B.S.A. Hospital
Sector-6, Rohini, Delhi ..Respondent
(By Advocate: Shri Ajesh Luthra)

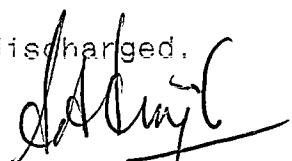
O R D E R (ORAL)

Shri Justice V.S.Agarwal:

Learned counsel for respondent states that out of 73 applicants, the payment to 63 applicants have been made. There is a dispute pertaining to three of the original applicants. It has been pointed that cheques were ready pertaining to two of the said applicants but they have not come to collect the same.

2. At this stage, learned proxy counsel for applicants points that the salary for the month of September, 2003 even has not been released as yet. We are informed by respondent's learned counsel that bills are under submission and payment shall be made.

3. Keeping in view the aforesaid, no further directions are required to be passed. Rule is discharged.


(S. A. Singh)
Member (A)


(V. S. Aggarwal)
Chairman

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